

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 13th May 2013 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 15 of 2013**

***A Bill further to amend the Indian Partnership Act, 1932 in its application to the State of Tamil Nadu***

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fourth Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Indian Partnership (Tamil Nadu Amendment) Act, 2013.

Short title, extent and commencement.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force at once.

Central Act IX of 1932.

**2.** For Schedule I to the Indian Partnership Act, 1932, the following Schedule shall be substituted, namely—

Substitution of new Schedule for Schedule I to Central Act IX of 1932.

**“SCHEDULE I.**

**Maximum Fees**

[See sub-section (1) of Section 71.]

<i>Document or act in respect of which the fee is payable.</i> (1)	<i>Maximum fee.</i> (2)
(1) Statement under section 58	- Two hundred rupees.
(2) Statement under section 60	- Fifty rupees.
(3) Intimation under section 61	- Fifty rupees.
(4) Intimation under section 62	- Fifty rupees.
(5) Notice under section 63	- Fifty rupees.
(6) Application under section 64	- Fifty rupees.
(7) Inspection of the Register of Firms under sub-section (1) of section 66	- Twenty five rupees for inspection of the entry of each firm in the Register.
(8) Inspection of documents relating to a firm under sub-section (2) of section 66	- Fifty rupees for each inspection of all documents relating to one firm.
(9) Copies from the Register of Firms	- Ten rupees for each hundred words or part thereof.”

**STATEMENT OF OBJECTS AND REASONS**

Sub-section (1) of Section 71 of the Indian Partnership Act, 1932 (Central Act IX of 1932) empowers the State Government to make rules prescribing the fees not exceeding the maximum fees specified in Schedule I to the said Act. Fees are now being levied at the maximum rate as revised by the Indian Partnership (Tamil Nadu Amendment) Act, 1982 (Tamil Nadu Act 38 of 1982). More than 30 years have elapsed since the fees were lastly revised. Hence, in order to make the fees levied under the said Act commensurate with the services rendered by the Registration Department, the Government have decided to enhance the maximum fees specified in Schedule I to the said Act.

2. The Bills seeks to give effect to the above decision.

**B V RAMANAA,**

*Minister for Commercial Taxes  
and Registration.*

**A.M.P. JAMALUDEEN,**

*Secretary.*